

information as available at present is laid on the Table of the House. [Placed ... in Library. See No. LT-4257|82].

(b) Government have no information.

Advancing of loans to low and middle income families for marriages of their sons/daughters

1326. SHRIMATI SANYOGITA RANE: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to advise the nationalised banks to advance loans to lower and middle income families for marriages of their sons and daughters;

(b) whether a proposal is also under consideration of Government to arrange availability of specific quantity of gold at cheap rates for Mangalsutras and other ornaments for marriage purposes; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Under the existing guidelines laid down by the Reserve Bank of India, banks can advance consumption loan to the extent of Rs 250/- to weaker sections of the society for marriage ceremonies. There is no proposal for the present to further revise these guidelines.

(b) No, Sir.

(c) Does not arise.

Grants sanctioned to export promotion Councils

1327. SHRI M. RAJASHEKHARA MURTHY: Will the Minister of COMMERCE be pleased to state:

(a) grants sanctioned out of the Market Development Assistance Funds during the past three financial years to the Export Promotion Councils for their code and non-code activities; separately for each Council;

(b) whether expenditure incurred by the Councils out of M.D.A. Funds is

subject to audit by the Comptroller and Auditor General of India;

(c) if not, the reasons thereof; and

(d) whether it is under consideration of Government to have the audit of the utilizations by the Councils done by the C. & A. G. since Government money is involved?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) The details of grants sanctioned out of Marketing Development Assistance to each of the Export Promotion Councils for the year 1979-80, 1980-81 and 1981-82, for their code and non-code activities are given in the statement which is laid on the Table of the House. [Placed in Library. See No. LT-4258|82].

(b) Yes, Sir.

(c) and (d). Do not arise.

Allotment of vehicles belonging to Defence Ministry to disabled persons

1328. SHRI N. DENNIS: Will the Minister of DEFENCE be pleased to state:

(a) whether vehicles belonging to the Defence Ministry are being allotted to Members of the Legislature and Parliament on a priority basis;

(b) if so, the details thereof;

(c) whether those concessions are applicable to disabled persons;

(d) if so, the details thereof; and

(e) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) and (b). No, Sir. Vehicles are allotted to MPs/MLAs/MLCs as and when they apply for the same on the following terms and conditions:-

(i) The vehicles are sold on 'as is where is' basis on the average auction sale price fetched during the previous six months.